

(2018) 06 CHH CK 0135

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1678 Of 2018

Manoj Kumar

APPELLANT

Vs

South Eastern Coalfields Limited

RESPONDENT

And Ors

Date of Decision: June 25, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Govind Ram Miri, Basant Kaiwartya, D. R. Minj, V. R. Tiwari

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel appearing for the petitioner would submit that by the impugned notice dated 19.05.2018, the petitioner's land has been acquired by

SECL in lieu of which neither compensation has been paid to the petitioner nor rehabilitation has been provided to him and, therefore, the impugned

notice is unsustainable and bad in law.

2. Learned counsel for the respondent would submit that against the impugned notice, petitioner may file reply before the SECL along with documents

that will be considered and decided by SECL in accordance with law.

3. I have heard learned counsel for the parties.

4. Be that as it may, the petitioner is at liberty to file reply to the notice dated 19.05.2018 within ten days from today that will be considered and

decided by SECL strictly in accordance with law within a period of six weeks. The SECL will be at liberty to proceed thereafter.

5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).